

ITEM NO.27 Court No.1 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).585/2020

THE STATE OF JHARKHAND

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With IA No. 56181/2020 - EXEMPTION FROM FILING AFFIDAVIT and IA No. 56180/2020 - STAY APPLICATION)

WITH ORIGINAL SUIT No.4/2020 (XVII-A)

(WITH IA No. 59902/2020 - APPROPRIATE ORDERS/DIRECTIONS AND IA No. 59906/2020 - DISPENSING WITH SERVICE OF NOTICE AND IA No. 59908/2020 - EXEMPTION FROM FILING AFFIDAVIT AND IA No. 95251/2020 - EXEMPTION FROM FILING AFFIDAVIT)

W.P.(C) No. 980/2020 (PIL-W)

(WITH IA No. 85909/2020 - EX-PARTE STAY AND IA No. 85912/2020 - EXEMPTION FROM FILING AFFIDAVIT AND IA No. 95111/2020 - EXEMPTION FROM FILING AFFIDAVIT AND IA No. 95109/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 85910/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 06-11-2020 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Fali S. Nariman, Sr. Adv.
 Dr. Abhishek Manu Singhvi, Sr. Adv.
 Mr. Rajiv Ranjan, AG
 Mr. Tapes Singh, AAG
 Mr. Arunabh Choudhary, AAG
 Mr. Krishnaraj Thakkar, AAG
 Ms. Pragya Baghel, Adv.
 Mr. Tulika Mukherjee, AOR

Mr. Colin Gonsalves, Sr. Adv.
Mr. Gunjan Singh, Adv.
Mr. Satya Mitra, AOR

Mr. F.S. Nariman Sr. Adv.
Dr. AM Singhvi, Sr. Adv.
Mr. Rajiv Ranjan, Sr. Adv/Ld. AG

Mr. Arunabh Chowdhury, AAG
Mr. Krishnaraj Thaker, AAG
Mr. Subhash Sharma, Adv.
Mr. Amit Bhandari, Adv.
Ms. Pragya Baghel, Adv.
Mr. Abhishek Roy, Adv.
Ms. Pallavi Langar, AOR

For Respondent(s) Mr. K. K. Venugopal, Ld. AG
Mr. Tushar Mehta, Ld. SG
Mr. Ankur Talwar, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. K.K. Venugopal, Ld. AG
Mr. N. Venkataraman, ASG
Mr. Wasim Qadri, Sr. Adv.
Ms. Binu Tamta, Adv.
Mr. Ankur Talwar, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

List these matters on 08.12.2020.

In the meantime, any action in the matter that may be taken by the defendant(s) shall be subject to the orders of this Court. The defendant(s) shall take care to inform any recipient of any benefit of any nature that the action is provisional in the sense that it will be subject to the orders that may be passed by this Court.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR